

ESSENTIAL SUPPLIES (TEMPORARY POWERS) AMENDMENT BILL

Pandit Thakur Das Bhargava (Gurgaon): I beg to move for leave to introduce a Bill further to amend the Essential Supplies (Temporary Powers) Act, 1946.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Essential Supplies (Temporary Powers) Act, 1946."

The motion was adopted.

Pandit Thakur Das Bhargava: I introduce the Bill.

CHILD MARRIAGE RESTRAINT
(AMENDMENT) BILL

AMENDMENT OF SECTIONS 2 AND 4

Pandit Thakur Das Bhargava (Gurgaon): I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929."

The motion was adopted.

Pandit Thakur Das Bhargava: I introduce the Bill.

PROHIBITION OF MANUFACTURE
AND IMPORT OF HYDROGENATED
VEGETABLE OILS BILL

Pandit Thakur Das Bhargava (Gurgaon): I beg to move for leave to introduce a Bill to provide for the prohibition of manufacture and import of hydrogenated vegetable oils.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the

prohibition of manufacture and import of hydrogenated vegetable oils."

The motion was adopted.

Pandit Thakur Das Bhargava: I introduce the Bill.

PROHIBITION OF MANUFACTURE
AND SALE OF VANASPATI BILL

Shri Jhulan Sinha (Saran North): I beg to move for leave to introduce a Bill to provide for the prohibition of manufacture and sale of vanaspati in India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the prohibition of manufacture and sale of vanaspati in India."

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

CHILD MARRIAGE RESTRAINT
(AMENDMENT) BILL

AMENDMENT OF SECTIONS 2 AND 3

Shri S. V. Ramaswamy (Salem): I beg to move for leave to introduce a Bill further to amend the Child Marriage Restraint Act, 1929.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929."

The motion was adopted.

Shri S. V. Ramaswamy: I introduce the Bill.